

(b) Payments made upto the end of June, 1962, total Rs. 18,33,830|-

### Exports to France

**\*537. Shri Tridib Kumar Chaudhuri:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the French Government have allowed special quotas for import of Indian goods into France during 1962;

(b) if so, what are the items for which such quotas have been allowed and the date upto which these quotas will be valid;

(c) whether the export of these goods to France would have any tariff advantages as well;

(d) whether there are any possibilities of extending these quotas for the year 1963; as well; and z

(e) whether there is any further hope of any increase in the total amount of quota for any particular year being allowed?

**The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah):** (a) Yes, Sir.

(b) A statement is laid on the Table of the House. [See Appendix II, annexure 33].

(c) No, Sir.

(d) and (e). These are matters for actual negotiations which will take place towards the end of 1962. It is not possible to give any indication at this stage.

### Indians in Portuguese Colonies

**\*538.** { **Shri Sham Lal Saraf:**  
**Shri D. C. Sharma:**

Will the **Prime Minister** be pleased to state:

(a) what has been the result of the effort on the part of Government to get Portuguese Government Decree

No. 44416 dated the 25th July, 1962 rescinded in favour of such of the Indian nationals as are to leave the Portuguese territories and return back to India; and

(b) the steps Government propose to take to rehabilitate them?

**The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh):** (a) The representative of the Government of the U.A.R. who is at present in Mozambique has reported that the Portuguese authorities have postponed indefinitely the deportation of Indian nationals and liquidation of their properties. The U.A.R. Government are continuing their efforts to persuade the Government of Portugal to rescind their Decree No. 44416.

(b) In accordance with the Agreement reached between the Governments of India and Portugal, those Indian nationals who leave Portuguese territories will be allowed to repatriate their assets. The Government of India hope that the Portuguese authorities will implement the Agreement. There is, therefore, no question at present of any special steps being taken by the Government of India to rehabilitate the Indian nationals returning to India.

### Marine Products Export Promotion Council

**\*539. Shri Ravindra Varma:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the Marine Products Export Promotion Council have drawn the attention of Government to the difficulties they are experiencing in increasing the export of marine products as a result of the high cost and scarcity of tin containers;

(b) whether the Council have requested Government to allow the import of the required quantity of cans and to permit the establishment of new can manufacturing plants in Kerala; and

(c) if so, what action Government propose to take to see that this industry that earns valuable foreign exchange is enabled to make its full contribution to our economy?

**The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah):** (a) and (b). Yes. Sir.

(c) There was a temporary scarcity of tin cointainers on account of a sudden increase in demand and transport bottleneck. This has now been rectified.

Government have had discussions with the suppliers of cans about the prices charged by them. As a result of this, the supplies are expected to improve and prices will also be reduced. Question of establishing a new factory is a long term one and will be considered on merits.

#### **Water Supply in Asansol Coal Field**

**\*540. Shri Indrajit Gupta:** Will the Minister of Labour and Employment be pleased to state:

(a) whether Government's attention has been drawn to the statement of the Chief Sanitary Officer, Mines Board of Health, that drinking water supply in the Asansol coalfield and even at the mines hospital has been found to be polluted;

(b) reasons for total absence of filtration or purification arrangements;

(c) whether two schemes for water supply have been dropped; and

(d) the time by which the miners can reasonably expect potable water supply?

**The Minister of Labour and Employment (Shri Hathi):** (a) Yes. But the Chief Sanitary Officer has stated that his speech has been mis-reported in the press.

(b) Filtration or purification arrangements are available at some collieries.

(c) No.

(d) Some arrangements already exist for supply of potable water. Efforts are being continued to improve the water supply position.

#### **Land Revenue**

**\*541. Shri Harish Chandra Mathur:** Will the Minister of Planning be pleased to state:

(a) whether Government have considered and discussed with the State Governments the need and desirability of abolition of land revenue particularly on holdings of below 10 acres in area;

(b) what is the total income (i) from land revenue and (ii) from land-holdings below 10 acres unirrigated and 5 acres irrigated; and

(c) what percentage of cultivable land is under holdings of more than 50 acres?

**The Minister of Planning and Labour and Employment (Shri Nanda):** (a) No Sir. This matter has not been discussed with the States in recent years.

(b) Receipts from land revenue in 1960-61 amounted to Rs. 97 crores. The breakdown of this figure by size of holdings is not available.

(c) According to the National Sample Survey (8th Round), in 1953-54 rural families with holdings of more than 50 acres accounted for about 16 per cent. of the total land owned by rural households.

#### **Rubber Cultivation**

**\*542.** { Shri Warior:  
Shri M. K. Kumaran:  
Shri Vasudevan Nair:  
Shri P. Kunhan:

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 3205 on the 15th June, 1962 and state:

(a) whether the country-wide survey to determine the suitability of